

छोटी कारों, स्कूटरों आदि के उत्पादन पर प्रतिबन्ध

5305. श्री दयाराम शाक्य : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार द्वारा गैर-सरकारी क्षेत्र में छोटी कारों स्कूटरों तथा आटो-साइकिलों के उत्पादन पर प्रतिबन्ध लगाया गया है, यदि हाँ, तो उसके क्या कारण हैं; और

(ख) उन स्कूटरों तथा आटोसाइकिलों की संख्या कितनी है जिनका उत्पादन गैर-सरकारी क्षेत्रों से सरकारी क्षेत्रों में अन्तरित कर दिया गया है ?

उद्योग मंत्रालय में राज्य मंत्री (श्री पट्टाभि राम राव) : (क) जी, नहीं ।

(ख) स्कूटरों और आटो-साइकिलों की उत्पादन क्षमता को गैर-सरकारी क्षेत्र से सरकारी क्षेत्र में हस्तान्तरित करने का कोई भी मामला नहीं है ।

Failure of Intelligence Agency to Forewarn about the Disturbed Conditions in Punjab, Assam and J & K.

5306. SHRI MADHAVRAO SCINDIA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the intelligence net work in Punjab, Assam and Jammu and Kashmir failed to warn Government in advance about the disturbed conditions in those States ;

(b) if so, the reasons therefore ; and

(c) the steps Government have taken or propose to take in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a) No, Sir.

(b) and (c) Do not arise.

Details of Casual Labourers Made Regular

5307. SHRI K.B.S. MANI : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether it is a fact that casual labourers in his Ministry and subordinate offices are automatically made regular after working for certain number of days ;

(b) if so, the details in this regard ;

(c) the number of casual labourers in his Ministry who have been made regular during the last one year ;

(d) the number of casual workers who are working for more than two years and have not been made regular and the reasons therefore ; and

(e) whether Government have formulated any time-bound programme for making them regular, if so, the details thereof, if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI ARIF MOHAMMAD KHAN) : (a) and (b) No, Sir. The casual labourers who, are employed on purely temporary/casual/seasonal work are not automatically made regular. They are, however, eligible for being considered for regular appointment against available Group 'D' posts, provided they have worked for a minimum specified period of time and also fulfil the other conditions of eligibility such as age limits, educational qualifications etc.

(c) The number of casual workers in the Ministry of Steel and Mines who have been made regular during the last one year is as under :

(i) Department of Steel (Secretariat)	Nil
(ii) Department of Mines (Secretariat)	Nil
(iii) Department of Mines (Indian Bureau of Mines and Geological Survey of India)	137

Total : 137

(d) The number of casual workers working in the Ministry of Steel and Mines for more than two years and who have not been made regular is as under :—